

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-516
IB-309/ND/2020

IN THE MATTER OF:

Times Innovative Media Ltd
V/s
Manohar Lal Sarraf and Sons Jewellers Pvt Ltd

....Applicant

....Respondent

SECTION

U/s 9 of IBC

Order delivered on 21.01.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Dr. Atul Singh. Adv.
For the Respondent :

ORDER

None appeared on behalf of the respondent. Ld. Counsel for the applicant appeared and submitted that he has received the reply but the person who appointed as an Advocate is not the company rather he is a director who appointed the Counsel in his individual capacity and that is the reason he has not filed the rejoinder.

In our considered view, this is not a ground for not filing the rejoinder.

We noticed that vide order dated 22.02.2020, the respondent was directed to file reply and thereafter, within one week from the date of receipt of the reply, the applicant was directed to file the rejoinder, but till date no rejoinder has been filed by the applicant.

Since the matter is listed for the first time after the lockdown, so considering this submission of the applicant by which he undertakes to file the rejoinder by tomorrow, we think it proper to give one more opportunity to file the rejoinder. No further adjournment will be given on any ground.



We further noticed that the main application is not on DMS. The applicant is well advised to share a PDF file of the application with the registry so the same may be uploaded on DMS. List the case on **25.02.2021**.

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)